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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.284/2002 in OA No.1293/2001

New Delhi, this 4th day of December, 2002

Hon'ble Shri Justice V.S. Aggarwal, Chairman  
Hon'ble Shri M.P. Singh, Member(A)

Shankar Sharma .. Applicant

(Shri M.L.Chawla, Advocate)

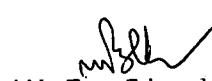
versus

Commissioner, KVS & Others .. Respondents

ORDER(in circulation)

Shri M.P. Singh, Member(A)

Except reiterating the same set of facts and grounds which have already been considered and taken care of by us in our order dated 26.9.2002 by which OA 1293/2001 was dismissed for the reasons mentioned therein, review applicant has not come with any valid ground that would warrant a review of our order under Section 22(3)(f) of AT Act, 1985 read with Order 47, Rule 1 CPC. Resultantly the present RA is accordingly dismissed.

  
(M.P. Singh)  
Member(A)

  
(V.S. Aggarwal)  
Chairman

/gtv/